

4. Implementation of improved oil recovery schemes by E&P companies to improve recovery from mature fields.
5. Monetization of marginal fields.
6. Acquiring oil/gas assets abroad by oil PSUs.
7. Sourcing gas through trans-national Turkmenistan -Afghanistan -Pakistan-India (TAPI) pipeline.
8. Research and development of gas hydrate.

The above mentioned measures taken by the Government and exploration and production companies are likely to increase crude oil and natural production in the country.

#### **Oil and gas exploration in the country**

†2623. SHRI MAHENDRA SINGH MAHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the States of the country where exploration of the reserves of petrol, diesel and gas is going on under public as well as private sectors;
- (b) the details of the places where gas and oil reserves have been found during the last three years;
- (c) the names of the private sector companies to whom the gas and oil reserves, found by public sector companies, have been awarded in the last five years;
- (d) whether the Ministry does not have the facility for exploiting the explored gas and oil reserves; and
- (e) if so, the reasons for the inability to gather the means till date?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) Exploration of hydrocarbons is being carried out by ONGC, OIL and Private/JV companies in the sedimentary basins of the country. Exploratory efforts initiated by E&P companies are in the following States:

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†Original notice of the question was received in Hindi.

Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Haryana, Jammu & Kashmir, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, Puducherry, Andaman and Cauvery Offshore.

(b) During last 3 years, public and private sectors have established the reserves in the State of Andhra Pradesh, Assam, Gujarat, Mizoram, Madhya Pradesh, Rajasthan, Tamil Nadu, Tripura, Eastern Offshore, Western Offshore and Andaman-Nicobar.

(c) Under PSC regime, in the last five years the gas and oil reserves, found by Public / Government sector companies have not been awarded to any private sector companies.

(d) and (e) Hydrocarbon exploration in the country is carried out by public sector and private companies at their sole risk based on the production sharing contract and Government policies. There is no direct involvement of Ministry of Petroleum and Natural Gas for exploitation of oil and gas reserves.

#### **Slow implementation of RGGVY**

2624. SHRI RAM KRIPAL YADAV: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) launched in 2005 is very slow;

(b) if so, whether any steps are being taken to stimulate this scheme to force the States like Odisha, Uttar Pradesh, Bihar and Jharkhand who are far behind the target to provide electricity to every village and each people and also to all over the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) The progress of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) works is generally satisfactory all over the country. Under Tenth and Eleventh Plan of RGGVY, against the . targets/sanctioned coverage for electrification of 1,12,027 un/de-electrified villages, intensive electrification of 3,81,942 partially electrified villages and release of free electricity connections to 2.76 crore BPL households, cumulatively, the electrification works in 1,08,099 (96%) un/de-electrified villages, intensive electrification of 3,05,638 (80%) partially electrified villages have been completed and release of free electricity connection to 2.15 crore (78%) BPL households have been released in the country as on 31.01.2014. However, some States are comparatively lagging behind mainly on account of the following reasons.

- Delay in forest clearance for the land proposals required for execution of the Projects in few districts in Jharkhand and Odisha.